

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:6871
ANSWERED ON:07.05.2015
VICTIM ASSISTANCE PROGRAMME
Pal Shri Jagdambika

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commission of India has submitted any report on Victim Assistance Programme;
- (b) if so, the details thereof along with the reaction of the Government thereto; and
- (c) if not, the other steps taken/being taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) and (b): Yes, Madam. The Law Commission of India has submitted following Reports, wherein it has dealt with/examined the issue of victim assistance, as per Government of India (Allocation of Business) Rules, 1961, these Reports were forwarded to the Ministries/Departments mentioned against their names for appropriate necessary action:-

S. Subject matter/Report No. Forwarded to
No.

1. Road Victims or Road Accident Victims:

- a) Report No. 234 titled "Legal M/o Home Affairs, M/o Road Reforms to Combat Road Transport and Highways Accidents" (2009)
- b) Report No. 156 titled "The M/o Home Affairs Indian Penal Code" (1997)
- c) Report No. 149 titled "Removal M/o Road Transport & Highways of certain deficiencies in the Motor Vehicles Act, 1988" (1994)
- d) Report No. 119 titled "Access M/o Road Transport & Highways to Exclusive Forum for Victims of Motor Accidents under Motor Vehicles Act, 1939" (1987)
- e) Report No. 85 titled "Claims M/o Road Transport and Highways for compensation under Chapter 8 of the Motor Vehicles Act, 1939" (1980)
- f) Report No. 51 titled "M/o Road Transport & Highways Compensation for injuries caused by automobiles in hit-and-run cases" (1972)

2. Rape Victims or Victims of Sexual Offences:

- a) Report No. 172 titled "Legislative Department, Review of Rape Laws" (2000) M/o Home Affairs
- b) Report No. 156 titled "M/o Home Affairs The Indian Penal Code" (1997)

3. Victims of Custodial Crimes:

- a) Report No. 152 titled "Legislative Department, Custodial Crimes" (1994) M/o Home Affairs
- b) Report No. 177 titled "M/o Home Affairs Law Relating to Arrest" (2001)

c) Report No. 135 titled M/o Women & Child Development,
"Women in Custody" (1989) M/o Home Affairs,
M/o Health & Family Welfare

4. Victims of Acid Attacks:

a) Report No. 226 titled Legislative Department,
"The Inclusion of Acid M/o Home Affairs
Attacks as Specific
Offences in the Indian
Penal Code and a Law for
Compensation for Victims
of Crime" (2008)

(c): Does not Arise.